## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

## COURT-III

(IB)-495/ND/17

In the matter of:

Impex Services India (P) Limited

....PETITIONER

Vs.

**SSMP Industries Limited** 

...RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 15.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor: Mr. Sumit Shukla, Advocate

Mr. Sanjeev Panda, Advocate

For the Intervener

ORDER

Learned authorized representative on behalf of the petitioner is present and states that the Counsel appearing in the matter is not in a position to be present today. It is also represented by the Authorized representative that Rejoinder has been filed before this Tribunal with some delay. Ld. Counsel for the Corporate Debtor represents that rejoinder was received only on 12.1.2018.

Since the pleadings are complete in the matter, the matter is posted for enquiry on 01.2.2018.

List on 01.2.2018.

-Sd/-(R. VÁRADHARAJAN) MEMBER (JUDICIAL)

Surjit